

&

ITEM NO.41

COURT NO.5

SECTION XI

S U P R E M E C O U R T O F
RECORD OF PROCEEDINGS

I N D I A

6

Petition(s) for Special Leave to Appeal (C)

No(s). 2674/201

(Arising out of impugned final judgment and order dated 18/11/2015
in CMWP No. 1750/2015 passed by the High Court of Judicature at
Allahabad, Lucknow Bench)

r(s)

ARUN KUMAR SRIVASTAVA

Petitione

VERSUS

t(s)

STATE OF U.P. AND ORS

Responden

(With appln. (s) for exemption from filing O.T. and permission to
place addl. documents on record and interim relief)

Date : 05/02/2016 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE J. CHELAMESWAR
HON'BLE MR. JUSTICE ABHAY MANOHAR SAPRE

For Petitioner(s)

Mr. Pradeep Kant, Sr. Adv.
Mr. Divyanshu Sahay, Adv.
Mr. Tanmaya Agarwal, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

al

learned

The matter is adjourned for two weeks to enable the
counsel for the petitioner to file addition
documents.

[O.P. SHARMA]
AR-cum-PS

[INDU BALA KAPUR]
COURT MASTER

Signature Not Verified

Digitally signed by Sarita Purohit
Date: 2016.02.05 17:06:39 IST
Reason: DSC of Mrs. Sarita
Purohit, Court Master is being
used by Mr. Om Parkash
Sharma, AR-CUM-PS for
uploading the proceedings of
Court No.5 dated 5.2.2016.